

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87032 of 2018

(Arising out of Order-in-Original No. ME/COMMR/VR/65-67/2017-18 dated 28.03.2018 passed by Commissioner of GST & CX., Mumbai)

.....Appellant

M/s. Bharat Diamond Bourse

G Block, Tower-H, Ground Floor,
Bandra Kurla Complex,
Bandra (East), Mumbai-400051

VERSUS

**Commissioner of C.G.ST.-
Mumbai East**

9th Floor, Lotus, Parel,
Lotus Infocentre, Near Parel Station,
Parel East, Mumbai-400012

.....Respondent

Appearance:

None for the Appellant

Shri D.M. Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86981 / 2021

Date of Hearing: 07.10.2021

Date of Decision: 07.10.2021

PER : S. K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue

has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member(Judicial)

(P. Anjani Kumar)
Member (Technical)

Hk